

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. M.A.269 of 1997
O.A.756 of 1997

Date of Order: 28.09.2004

PRESENT : HON'BLE MR. JUSTICE B. PANIGRAHI, VICE-CHAIRMAN
HON'BLE MR. N.D. DAYAL, ADMINISTRATIVE MEMBER

SUMITRA DEVI

VS.

UNION OF INDIA AND ORS. (S.E.Rly.)

For the Applicant : Mr. A. Chakraborty, Counsel

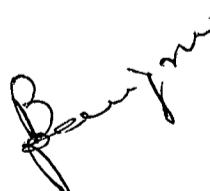
For the Respondents : Mr. S. Choudhury, Counsel

O R D E R

PER JUSTICE B. PANIGRAHI, VC:

In this case it appears that the applicant has prayed for quashing of the punishment order dated 03.5.91 issued by the Disciplinary Authority. The case was filed on 03.7.97 challenging the aforesaid order of punishment along with an application for condonation of delay. On perusal of the grounds of the application for condonation of delay, we found that there is absolutely no ground stated whatsoever for condonation of delay. It is only stated that the applicant was under medical treatment under Dr. S.C. Mitra. But on perusal of the medical certificate we found that no period of illness has been indicated in the said certificate nor any satisfactory grounds have been mentioned in the application. Since the order of termination has been challenged after a lapse of about six years without any adequate explanation, we do not find there is any merit in the application for condonation of delay. Accordingly, the M.A. is dismissed. Consequently, the O.A. is also dismissed.

No costs.



MEMBER(A)

VICE-CHAIRMAN

